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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 10] AMARAVATI, THURSDAY, 26th FEBRUARY, 2026.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 26th February, 2026.

L. A. Bill No. 10 of 2026

A BILL FURTHER TO AMEND THE ANDHRA PRADESH ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.

Be It enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh year of the Republic of India as follows:

- (1) This Act may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2026, Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 1st December, 2025.
- In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (herein after referred to as the Principal Act), in section 2, in clause (6) for the words "Andhra Pradesh Green Energy Corporation Ltd.," wherever it occurs, the words and expression "AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)" shall be substituted. Amendment of section 2. Act No.9 of 1977.

Amendment of
section 3.

- 3.** In the Principal Act, in section 3,-
- (i) in sub-section (2), for the words “Andhra Pradesh Green Energy Corporation Ltd.,”, the words and expression “AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)” shall be substituted.
 - (ii) in sub-section (2A), for the words “Andhra Pradesh Green Energy Corporation Ltd.,”, the words and expression “AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of Andhra Pradesh Ltd., (NREDCAP)” shall be substituted.

Repeal and saving.

- 4.** (1) The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2025 is hereby repealed.

Ordinance No. 10
of 2025.

- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 is a protective legislation and it prohibits transfer of lands assigned to landless poor persons for the purpose of cultivation to make livelihood. No assignee shall transfer any assigned land and no person shall acquire any assigned land, either by purchase, gift, lease, mortgage, exchange or otherwise.

The Government have decided to implement the 'Solar Power Project Scheme' by establishing 10,000 MWs of Solar Power Projects in the State. Accordingly, the Government have amended the Act by an Amendment Act.No.31 of 2020, dated 24-12-2020 amending sections 2 and 3 of the said Act, 1977 permitting lease to Andhra Pradesh Green Energy Corporation Limited., now renamed as "AP Rural Agriculture Power Limited" for use as deemed fit and including for usage of non-agriculture purposes.

The Government have notified "Andhra Pradesh Integrated Clean Energy Policy, 2024". The policy aims to add over 160 GW of renewable energy capacity, with a potential to attract investments worth ~INR 10,00,000 Crores, thereby generating an estimated employment of 7,50,000, both direct and indirect. The Government of Andhra Pradesh have decided to solarize the agriculture pump sets under PMKUSUM Scheme (Feeder Level Solarization). This policy has been adopted in consonance with the Government of India (GoI) 'Nationally Determined Contributions' (NDCs) in alignment with the global efforts to mitigate climate change. The key NDCs targets include:

- (i) Achieve 50 percent cumulative electric power installed capacity from non-fossil fuel-based energy resources by 2030.
- (ii) Reduce the total projected carbon emissions by 2.5 - 3.0 billion tonnes from current level till 2030 by creation of additional carbon sink through incremental forest and tree cover.
- (iii) Reduce the emission intensity of the GDP by 45% by 2030, from 2005 level.

The Government have decided to consider acquiring assigned lands on long term lease basis for setting up of RE Power Projects [AP Rural Agriculture Power Limited and New & Renewable Energy Development Corporation of

Andhra Pradesh Ltd., (NREDCAP)] under the AP Integrated Clean Energy Policy 2024. Thus, necessary amendments are required to the Andhra Pradesh Assigned Lands (Prohibition of Transfer) Act, 1977,

Accordingly, the Government have decided to amend the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 suitably.

The Legislature of the State of Andhra Pradesh was not then in session and having been prorogued and it has been decided to give effect to the above provisions immediately, the Governor has promulgated the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2025 on the 28th November, 2025 and the same has been published in Telugu and English in Part IV-B, extraordinary of the Andhra Pradesh Gazette, dated 1st December, 2025 (Andhra Pradesh Ordinance No. 10 of 2025).

The Bill seeks to replace the said Ordinance and to give effect to the above decision.

ANAGANI SATYA PRASAD
MINISTER FOR REVENUE, REGISTRATION & STAMPS

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

ANAGANI SATYA PRASAD
MINISTER FOR REVENUE, REGISTRATION & STAMPS

PRASANNA KUMAR SURYADEVARA
Secretary-General to Legislature.